

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 21736/2007

(Arising out of impugned final judgment and order dated 14-11-2006 in WP No. 193/2005 passed by the High Court Of Uttarakhand At Nainital)

UNION OF INDIA, THROUGH THE SECRETARY
MINISTRY OF ENVIRONMENT AND FOREST

PETITIONER(S)

VERSUS

TRILOK S. BHANDARI & ORS.

RESPONDENT(S)

Date : 29-09-2021 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Gurmeet Singh Makker, AOR

For Respondent(s) Mr. Ravindra Raizada, Sr.Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Ashiwan Mishra, Adv.
Mr. Kamlendra Mishra, AOR

Ms. Binu Tamta, AOR
Mr. Dhruv Tamta, Adv.

Ms. Rekha Pandey, AOR
Mr. Pawan Mishra, Adv.
Mr. Raghav Pandey, Adv.

Mr. Anil Kumar Jha, AOR

Mr. Adarsh Upadhyay, AOR

Mr. T. Mahipal, AOR

Hon'ble Mr. Justice Ajay Rastogi pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Abhay S.Oka.

Leave granted.

The appeal succeed and allowed in terms of the signed non-reportable judgment.

Pending application(s), if any, stand disposed of.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

(Signed non-reportable judgment is placed on the file)